IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-153(PB)/2017

IN THE MATTER OF:

Tanushri Enterprises

... Applicant/petitioner

Vs.

Dhirglobal Industries Pvt. Ltd.

.. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner

For the Respondent

Shri Rajiv Dviwedi, Advocate

ORDER

One last opportunity is granted to file reply within one week with a copy in advance to the learned Counsel opposite. If the reply is not filed, the arguments shall be heard even in the absence of reply.

List the matter for arguments on 21st July, 2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

11.07.2017 V. Sethi